

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT VI

Item No. 14.

C.P. (IB)/4178(MB)2019

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING DATED **06.10.2023**

NAME OF THE PARTIES: **Haren Sanghvi And Associates**

Vs

Osianama Learning Experience Private Limited

For the OC : Adv. Paresh Chandiramani i/b Rakesh Sawant

For the CD : Adv. Nancy Singh i/b M/s Apex Law Partners

IBC under Sec. 9

ORDER

Counsel for the OC and CD jointly submit that the matter has been amicably settled between the parties by entering into consent terms. Counsel for both sides request for withdrawing the C.P. The consent terms is taken on record and the C.P. is **disposed of as withdrawn** with liberty to the OC to revive the same if there is failure of the consent terms.

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

//SKS//